

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 877 of 2019**

**IN THE MATTER OF:**

**M/s. Asian Wind Energy Pvt. Ltd.**

**...Appellant**

**Versus**

**M/s. Santha Spinning Mills Pvt. Ltd.**

**...Respondent**

**Present: For Appellant :      **Mr. Ravi Raghunath, Advocate****

**O R D E R**

**29.08.2019**      Learned counsel for the Appellant prays for withdrawal of the Appeal to enable the Appellant to move before the Adjudicating Authority (National Company Law Tribunal), Division Bench, Chennai for clarification /correction of the order dated 6<sup>th</sup> May, 2019 in terms of sub-section (2) of Section 420 of the Companies Act, 2013.

Taking into consideration the nature of the case and that the Appellant wants certain clarification, we allow the Appellant to withdraw the appeal with aforesaid liberty.

The appeals stands disposed of.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/sk